

MINUTES OF MEETING NO. 13/80 OF NORMS COMMITTEE- I (DES-I SECTION)
DATED 23.10.2019

Meeting No. 13/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 23.10.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri B. C. Nayak, D. O.	DHI
3.	Shri K.S. Sodhi, Asst. Director	MSME
4.	Shri Shaish Kumar, (Tech-1)	Consultant
5.	Shri V.C. Agarwal, (Tech-3)	Consultant
6.	Shri K.V. Tirumala, Deputy DGFT	DGFT
7.	Shri Pranav Upadhyay, Asst. Director (ISS)	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.
4. For all the Manual cases, the concerned RA should check the composition fees paid by the firm.
5. Minutes of Meeting 11/20 dated 25.09.2019 was circulated on 11.10.2019, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. Hence, the said minutes were unanimously approved and uploaded on dgft.gov.in on 16.10.2019.

1	Case No.: 8/9/80-ALC2/2019	Party Name: WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00133/AM20/	RLA File :04/24/040/00271/AM13/	Lic.No/Date:0410144145 13.03.2013	Deferred
	Decision: The Committee considered the case as per agenda. The representative of MSME informed that the firm's reply dated 21.10.2019 is deficient due to the following reason: 1. Per unit weight of export product is not provided. 2. Blank size is not provided. Therefore, the Committee decided to ask from the firm to furnish the reply for above mentioned deficiencies. The case stands deferred.			
2	Case No.: 345/15/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00687/AM19/	RLA File :61/24/040/00008/AM16/	Lic.No/Date:6110001290 01.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
3	Case No.: 70/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
4	Case No.: 363/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DHI vide F. No. 5/3/2019-HE & MT dated 11.10.2019:			

	1. To provide the technical details/write-ups of hole punching procedure on steel cord belt including details of machines required for punching, hole sizes, wastages occurred and claimed. 2. To provide calculation sheet for obtaining value addition.		
	Case is deferred.		

5	Case No.:364/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DHI vide F. No. 5/2/2019-HE & MT dated 11.10.2019: 1. To provide the technical specification, schematic diagram showing the use of imported items and end use of Rotary Dampers and Dispersion Box proposed to be exported. 2. To provide technical write-up with specification and the procedure for making value addition in respect of imported items.			
	Case is deferred.			

6	Case No.:11/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00353/AM19/	RLA File :07/24/040/00004/AM17/	Lic.No/Date:0710109710 26.04.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore was requested on 07.05.2019 for the hard copy of application but it has not been received yet. Therefore, the Committee decided to request again from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case.			
	Case is deferred.			

7	Case No.:19/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00361/AM19/	RLA File :07/24/040/00045/AM17/	Lic.No/Date:0710109807 12.05.2016	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by MSME. (Copy enclosed)			
	RA concerned may take further necessary action as per the decision of NC.			

8	Case No.: 24/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00366/AM19/	RLA File :07/24/040/00038/AM17/	Lic.No/Date:0710109871 26.05.2016	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

9	Case No.: 12/1/80-ALC2/2019	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

10	Case No.: 386/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00728/AM19/	RLA File :07/24/040/00292/AM17/	Lic.No/Date:0710110861 28.12.2016	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components			

	to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	Case is deferred.

	Case No.: 402/15/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Deferred
11	Decision: The Committee considered the case as per the agenda and noted that the firm was called for Personal Hearing. On firm's request to postpone the same, the Committee decided to call the firm for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. Case is deferred.			

	Case No.: 11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Approved
12	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments given by MSME as under: Export items: 1. Per unit weight of export item at Sl. No. 1 is 8.40 gram. 2. Per unit weight of export item at Sl. No. 2 is 8.05 gram. 3. Per unit weight of export item at Sl. No. 3 is 9.10 gram. 4. Per unit weight of export item at Sl. No. 4 is 9.50 gram. 5. Per unit weight of export item at Sl. No. 5 is 9.60 gram. 6. Per unit weight of export item at Sl. No. 6 is 9.43 gram. 7. Per unit weight of export item at Sl. No. 7 is 14.28 gram. (with 8.88 gram steel) 8. Per unit weight of export item at Sl. No. 8 is 15.50 gram. (with 12.72 gram steel) 9. Per unit weight of export item at Sl. No. 9 is 10.96 gram. (with 6.96 gram steel) 10. Per unit weight of export item at Sl. No. 10 is 10.95 gram. (with 6.95 gram steel) 11. Per unit weight of export item at Sl. No. 11 is 16.40 gram. (with 10.62 gram steel) 12. Per unit weight of export item at Sl. No. 12 is 10.34 gram. (with 6.34 gram steel) 13. Per unit weight of export item at Sl. No. 13 is 12.00 gram. (with 7.42 gram steel) 14. Per unit weight of export item at Sl. No. 14 is 10.50 gram. (with 4.38 gram steel) 15. Per unit weight of export item at Sl. No. 15 is 12.90 gram. (with 6.99 gram steel) 16. Per unit weight of export item at Sl. No. 16 is 7.10 gram. (with 5.00 gram steel) 17. Per unit weight of export item at Sl. No. 17 is 14.20 gram. (with 7.22 gram steel) 18. Per unit weight of export item at Sl. No. 18 is 11.20 gram. (with 6.20 gram steel) 19. Per unit weight of export item at Sl. No. 19 is 10.50 gram. (with 8.83 gram steel) 20. Per unit weight of export item at Sl. No. 20 is 14.00 gram. (with 11.64 gram steel) Import Item: 1. The quantity of relevant import item may be allowed as 125794 Kg after 1/3rd recovery inclusive of 65% wastage. RA concerned may take further necessary action as per the decision of NC.			

13	Case No.:398/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00740/AM19/	RLA File :07/24/040/00395/AM17/	Lic.No/Date:0710111555 08.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

14	Case No.:91/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00433/AM19/	RLA File :07/24/040/00043/AM18/	Lic.No/Date:0710111569 09.05.2017	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by MSME. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

15	Case No.:11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 15.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

16	Case No.:4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 17.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

17	Case No.:1/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

18	Case No.:132/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00474/AM19/	RLA File :07/24/040/00034/AM18/	Lic.No/Date:0710111628 19.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

19	Case No.: 400/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00742/AM19/	RLA File :07/24/040/00394/AM17/	Lic.No/Date:0710111634 22.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

20	Case No.: 80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. To provide a copy of Annexure-A. 2. Manufacturing process with stage-wise wastage. Case is deferred.			

21	Case No.: 188/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00530/AM19/	RLA File :07/24/040/00156/AM18/	Lic.No/Date:0710112073 31.08.2017	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by MSME. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

22	Case No.:18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination/comments as per advice of representative of MSME. Case is deferred.			

23	Case No.:30/11/80-ALC2/2018	Party Name: AKSHAR PRECISION TUBES PVT.LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00221/AM19/	RLA File :34/24/040/00179/AM18/	Lic.No/Date:3410043530 10.10.2017	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MSME as under: Relevant item of import of Sl. No. 1 to 6 may be allowed on net to net basis with Nil wastage. RA concerned may take further necessary action as per the decision of NC.			

24	Case No.:36/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

25	Case No.:237/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00579/AM19/	RLA File :07/24/040/00223/AM18/	Lic.No/Date:0710112397 10.11.2017	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by MSME. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

26	Case No.:26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

27	Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of MSME: 1. To provide per unit weight of each export product. 2. To provide blank size/specification. Case is deferred.			

28	Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of MSME: 1. To provide per unit weight of each export product. 2. To provide blank size/specification. Case is deferred.			

29	Case No.:21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of MSME: 1. To provide per unit weight of each export product. 2. To provide blank size/specification.			

	Case is deferred.
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	Case No.: 22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Deferred
30	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of MSME: 1. To provide per unit weight of each export product. 2. To provide blank size/specification. Case is deferred.			

	Case No.: 20/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Deferred
31	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 04.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			

	Case No.: 392/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00734/AM19/	RLA File :07/24/040/00336/AM18/	Lic.No/Date:0710112968 13.03.2018	Deferred
32	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

33	Case No.: 393/15/80-ALC2/2018	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00735/AM19/	RLA File :07/24/040/00348/AM18/	Lic.No/Date:0710113010 23.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 06.08.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

34	Case No.: 118/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00460/AM19/	RLA File :31/83/040/00001/AM19/	Lic.No/Date:3110067025 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

35	Case No.: 10/1/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 06.08.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

36	Case No.: 40/8/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019 followed by reminders on 05.07.2019 & 17.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

37	Case No.: 6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

38	Case No.: 46/5/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments given by MSME as under: Export items: 1. Per unit weight of export item at Sl. No. 1 is 15.20 gram. 2. Per unit weight of export item at Sl. No. 2 is 23.70 gram. 3. Per unit weight of export item at Sl. No. 3 is 32.80 gram. 4. Per unit weight of export item at Sl. No. 4 is 18.90 gram. 5. Per unit weight of export item at Sl. No. 5 is 29.60 gram. 6. Per unit weight of export item at Sl. No. 6 is 20.00 gram. 7. Per unit weight of export item at Sl. No. 7 is 28.00 gram. 8. Per unit weight of export item at Sl. No. 8 is 20.00 gram. 9. Per unit weight of export item at Sl. No. 9 is 20.00 gram. 10. Per unit weight of export item at Sl. No. 10 is 32.00 gram. 11. Per unit weight of export item at Sl. No. 11 is 47.00 gram. 12. Per unit weight of export item at Sl. No. 12 is 97.00 gram. Import Item: 1. The quantity of relevant import item at Sl. No. 1 may be allowed as 200 Kg. 2. The quantity of relevant import item at Sl. No. 2 may be allowed as 670 Kg. 3. The quantity of relevant import item at Sl. No. 3 may be allowed as 842 Kg. RA concerned may take further necessary action as per the decision of NC.			

39	Case No.: 127/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD.	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00469/AM19/	RLA File :07/24/040/00020/AM19/	Lic.No/Date:0710113266 10.05.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by MSME. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

40	Case No.: 397/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DHI vide F. No. 5/1/2019-HE & MT dated 11.10.2019: 1. To provide the technical details/write-ups of hole punching procedure on steel cord belt including details of machines required for punching, hole sizes, wastages occurred and claimed. 2. To provide calculation sheet for obtaining value addition. Case is deferred.			
41	Case No.: 45/11/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic.No/Date:0910066251 21.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
42	Case No.: 128/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00470/AM19/	RLA File :07/24/040/00034/AM19/	Lic.No/Date:0710113340 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

43	Case No.:129/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00471/AM19/	RLA File :07/24/040/00033/AM19/	Lic.No/Date:0710113346 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

44	Case No.:130/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00472/AM19/	RLA File :07/24/040/00040/AM19/	Lic.No/Date:0710113344 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

45	Case No.:131/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00473/AM19/	RLA File :07/24/040/00032/AM19/	Lic.No/Date:0710113347 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

46	Case No.:166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

47	Case No.:76/11/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 15.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			

48	Case No.: 19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

49	Case No.: 179/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the representative of DHI required detailed calculation sheet indicating how to achieve the value addition of 95.82%. However the committee felt that the NC requires to fix the wastage norms and not to see the calculation of value addition. Hence the committee requested to DHI to give the comments on the wastage norms. Case is deferred.			

50	Case No.: 182/15/80-ALC2/2018	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00524/AM19/	RLA File :06/24/040/00023/AM19/	Lic.No/Date:0610038953 20.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-1) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

51	Case No.: 34/1/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination/comments as per advice of representative of MSME. Case is deferred.			

	Case No.:25/11/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Deferred
52	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.05.2019 and final reminder on 08.07.2019. The firm vide letter dated 13.07.2019 requested for extension of time by 90 days to furnish the requisite information. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
	Case No.:23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Deferred
53	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 23.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Deferred
54	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:65/11/80-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Deferred
55	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 08.07.2019 followed by final reminder on 17.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

56	Case No.:9/1/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

57	Case No.:200/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00542/AM19/	RLA File :07/24/040/00137/AM19/	Lic.No/Date:0710113846 14.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

58	Case No.:201/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components			

	to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	Case is deferred.

	Case No.: 22/11/80-ALC2/2018	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic.No/Date:0310823992 26.09.2018	Deferred
59	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

	Case No.: 57/11/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Deferred
60	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

	Case No.: 82/11/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Deferred
61	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara the firm and in this regard a letter was sent to RA, Vadodara and the firm on 08.07.2019 followed by reminders on 25.09.2019 & 18.10.2019. However, no information has been received so far. Hence, the Committee decided to			

	wait for the complete set of application.
	Case is deferred.

	Case No.:243/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00585/AM19/	RLA File :09/24/040/00328/AM19/	Lic.No/Date:0910066798 02.11.2018	Deferred
62	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

	Case No.:244/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00586/AM19/	RLA File :09/24/040/00327/AM19/	Lic.No/Date:0910066799 02.11.2018	Deferred
63	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

	Case No.:245/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00587/AM19/	RLA File :09/24/040/00325/AM19/	Lic.No/Date:0910066800 02.11.2018	Deferred
64	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

	Case No.:246/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00588/AM19/	RLA File :09/24/040/00314/AM19/	Lic.No/Date:0910066801 02.11.2018	Deferred
65	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.			

	Case is deferred.
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66	Case No.: 247/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 08.07.2019 followed by reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

67	Case No.: 248/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00590/AM19/	RLA File :09/24/040/00326/AM19/	Lic.No/Date:0910066803 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

68	Case No.: 249/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 08.07.2019 followed by reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

69	Case No.: 250/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00592/AM19/	RLA File :09/24/040/00312/AM19/	Lic.No/Date:0910066805 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.			

	Case is deferred.
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70	Case No.:251/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00593/AM19/	RLA File :09/24/040/00307/AM19/	Lic.No/Date:0910066806 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

71	Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

72	Case No.:5/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00314/AM19/	RLA File :31/83/040/00124/AM19/	Lic.No/Date:3110067242 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

73	Case No.:6/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00315/AM19/	RLA File :31/83/040/00123/AM19/	Lic.No/Date:3110067241 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

74	Case No.: 259/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

75	Case No.: 265/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00607/AM19/	RLA File :05/23/040/00361/AM19/	Lic.No/Date:0510408837 10.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

76	Case No.: 31/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00779/AM19/	RLA File :31/83/040/00139/AM19/	Lic.No/Date:3110067252 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

77	Case No.: 32/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00780/AM19/	RLA File :31/83/040/00140/AM19/	Lic.No/Date:3110067253 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
78	Case No.: 272/15/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00614/AM19/	RLA File :03/94/040/00785/AM19/	Lic.No/Date:0310825670 14.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 28.05.2019 followed by reminders on 05.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
79	Case No.: 273/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00615/AM19/	RLA File :31/83/040/00144/AM19/	Lic.No/Date:3110067254 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 21.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
80	Case No.: 17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

81	Case No.:274/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 04.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			
82	Case No.:275/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic.No/Date:0310825721 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 03.06.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			
83	Case No.:279/15/80-ALC2/2018	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 30.05.2019 followed by reminders on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
84	Case No.:280/15/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00622/AM19/	RLA File :05/24/040/00529/AM19/	Lic.No/Date:0510409056 26.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 29.05.2019 followed by reminder on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

85	Case No.: 281/15/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00623/AM19/	RLA File :05/24/040/00530/AM19/	Lic.No/Date:0510409057 26.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 29.05.2019 followed by reminder on 08.07.2019 & 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
86	Case No.: 40/11/80-ALC2/2019	Party Name: CONSITE ENGINEERING COMPANY LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00166/AM20/	RLA File :03/94/040/00835/AM19/	Lic.No/Date:0310826129 03.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been sent to DPIIT on 23.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			
87	Case No.: 293/15/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was received by MeitY on 18.06.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			
88	Case No.: 21/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 29.05.2019 followed by a 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

	Case No.:298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Deferred
89	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 16.07.2019 followed by reminder on 17.09.2019, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:23/1/80-ALC2/2019	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Deferred
90	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
	Case No.:25/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Deferred
91	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:330/15/80-ALC2/2018	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00672/AM19/	RLA File :31/83/040/00173/AM19/	Lic.No/Date:3110067323 19.02.2019	Deferred
92	Decision: The Committee considered the case as per the agenda and noted that the case has not yet been referred to MSME as decided in M. No. 11/80-ALC2/2019 dated 25.09.2019. Therefore, the Committee directed to forward the case to MSME immediately. Case is deferred.			

93	Case No.: 26/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 10.07.2019 followed by an I.D. reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
94	Case No.: 29/1/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00777/AM19/	RLA File :04/24/040/00257/AM19/	Lic.No/Date:0410165239 21.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 11.07.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
95	Case No.: 38/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic.No/Date:0510409856 06.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 08.08.2019 followed by an I.D. reminder on 17.10.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
96	Case No.: 41/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic.No/Date:0510409909 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.07.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

97	Case No.:42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.08.2019 followed by a reminder on 17.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
98	Case No.:49/1/80-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 16.05.2019 followed by reminders on 08.07.2019 & 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
99	Case No.:46/1/80-ALC2/2019	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 29.05.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
100	Case No.:47/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic.No/Date:0510409964 18.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 06.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

101	Case No.: 7/2/80-ALC2/2019	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00800/AM19/	RLA File :07/24/040/00299/AM19/	Lic.No/Date:0710114686 20.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 04.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

102	Case No.: 18/5/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 16.09.2019 for examination of the case. However, the representative of DHI informed that the firm's reply is deficient and not clear. Therefore, the Committee decided to ask again from the firm to furnish following information as per the advice of representative of DHI: 1. List of export items with their quantity in weight & number. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

103	Case No.: 5/2/80-ALC2/2019	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 04.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

104	Case No.: 14/5/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
105	Case No.: 3/3/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 05.07.2019 followed by final reminder on 17.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
106	Case No.: 4/3/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 06.06.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
107	Case No.: 5/3/80-ALC2/2019	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

108	Case No.: 6/3/80-ALC2/2019	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic.No/Date:0310828410 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 08.07.2019 followed by final reminder on 17.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
109	Case No.: 8/3/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.08.2019. However, the firm vide letter dated 14.09.2019 informed that the Project Engineering & Detail Design is in progress and is expected to be complete by January 2020. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			
110	Case No.: 9/3/80-ALC2/2019	Party Name: RAYCHEM RPG PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 18.10.2019. However, the firm vide email dated 11.10.2019 requested for extension of time to reply of deficiency letter. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			
111	Case No.: 8/5/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic.No/Date:0310828981 13.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

112	Case No.:10/5/80-ALC2/2019	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00048/AM20/	RLA File :03/94/040/00088/AM20/	Lic.No/Date:0310828994 14.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 17.09.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

113	Case No.:5/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

114	Case No.:6/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

115	Case No.:7/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

116	Case No.: 1/5/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
117	Case No.: 7/9/80-ALC2/2019	Party Name: BAPL ROTOTECH PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00132/AM20/	RLA File :56/24/040/00039/AM19/	Lic.No/Date:5610005614 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred. Case is deferred.			
118	Case No.: 13/5/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per the advice of representative of DHI : 1. To clarify whether the export item is CG or lab equipment. Case is deferred.			
119	Case No.: 12/5/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No/Date:0910067545 20.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

120	Case No.:20/5/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00058/AM20/	RLA File :31/83/040/00026/AM20/	Lic.No/Date:3110067427 22.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.			

121	Case No.:21/5/80-ALC2/2019	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P.LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic.No/Date:0710114952 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard a letter was sent to RA, Bangalore and the firm on 15.07.2019 followed by a reminder on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

122	Case No.:1/7/80-ALC2/2019	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard a letter was sent to RA, Mumbai and the firm on 08.08.2019 & 13.08.2019 respectively. A reminder letter was also sent to RA, Mumbai on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

123	Case No.:2/7/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Panipat & the firm and in this regard a letter was sent to RA, Panipat and the firm on 08.08.2019 & 13.08.2019 respectively. However, only amendment sheet of export items was sent by the firm. Therefore, the Committee decided to request again RA, Panipat & the firm for submitting the complete set of application. Case is deferred.			

124	Case No.: 3/7/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 04.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

125	Case No.: 4/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

126	Case No.: 5/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic.No/Date:0910067698 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

127	Case No.: 6/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic.No/Date:0910067699 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

128	Case No.: 7/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic.No/Date:0910067700 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
129	Case No.: 8/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic.No/Date:0910067701 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
130	Case No.: 9/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic.No/Date:0910067702 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
131	Case No.: 10/7/80-ALC2/2019	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard a letter was sent to RA, Pune and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Therefore, the Committee decided to remind the firm & RA, Pune for submitting the complete set of application. Case is deferred.			

132	Case No.:11/7/80-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MeitY on 04.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. Case is deferred.			
133	Case No.:12/7/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
134	Case No.:13/7/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 12.07.2019 followed by reminder on 17.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
135	Case No.:14/7/80-ALC2/2019	Party Name: GENESIS PACKAGING PVT.LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00111/AM20/	RLA File :07/24/040/00075/AM20/	Lic.No/Date:0710115123 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

	Case No.:15/7/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Deferred
136	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Vijayawada and in this regard a letter was sent to the firm &RA, Vijayawada on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
	Case No.:43/11/80-ALC2/2019	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00169/AM20/	RLA File :32/21/040/00061/AM20/	Lic.No/Date:3210079031 19.07.2019	Deferred
137	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Coimbatore the firm. Therefore, the Committee decided to request from RA, Coimbatore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
	Case No.:1/9/80-ALC2/2019	Party Name: TOLIA INDUSTRIES	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00126/AM20/	RLA File :03/95/040/00218/AM20/	Lic.No/Date:0310830453 22.07.2019	Deferred
138	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 01.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:2/9/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00127/AM20/	RLA File :03/95/040/00379/AM20/	Lic.No/Date:0310830576 25.07.2019	Withdrawn
139	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai informed vide letter dated 07.10.2019 that the case has been issued on repeat basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

	Case No.: 3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
140	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Pune and in this regard a letter was sent to the firm &RA, Pune on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.: 4/9/80-ALC2/2019	Party Name: RATNAMANI METALS AND TUBES LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	Deferred
141	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of Consultant (Tech-3) : 1. To provide any documents on disposal of scrap having value in it. Case is deferred.			

	Case No.: 5/9/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00130/AM20/	RLA File :31/83/040/00066/AM20/	Lic.No/Date:3110067486 26.07.2019	Deferred
142	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, Pune and in this regard a letter was sent to the firm &RA, Pune on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.: 42/11/80-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00168/AM20/	RLA File :03/95/040/00377/AM20/	Lic.No/Date:0310830608 26.07.2019	Deferred
143	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:12/9/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	Deferred
144	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &RA, New Delhi and in this regard a letter was sent to the firm &RA, New Delhi on 18.10.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
	Case No.:41/11/80-ALC2/2019	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00167/AM20/	RLA File :03/95/040/00459/AM20/	Lic.No/Date:0310830770 02.08.2019	Deferred
145	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
	Case No.:13/9/80-ALC2/2019	Party Name: SSP PVT.LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00138/AM20/	RLA File :05/24/040/00259/AM20/	Lic.No/Date:0510411438 05.08.2019	Deferred
146	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/267/2019-TSW dated 14.10.2019: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

147	Case No.: 1/13/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
148	Case No.: 2/13/80-ALC2/2019	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
149	Case No.: 3/13/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00188/AM20/	RLA File :05/23/040/00266/AM20/	Lic.No/Date:0510412058 09.10.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
150	Case No.: 4/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				

151	Case No.: 5/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
152	Case No.: 6/13/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
153	Case No.: 7/13/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
154	Case No.: 8/13/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

155	Case No.:9/13/80-ALC2/2019	Party Name: GENESIS PACKAGING PVT.LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00194/AM20/	RLA File :07/24/040/00152/AM20/	Lic.No/Date:0710115559 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm. Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

156	Case No.:10/13/80-ALC2/2019	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00195/AM20/	RLA File :05/23/040/00279/AM20/	Lic.No/Date:0510412119 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

157	Case No.:11/13/80-ALC2/2019	Party Name: GLOVIS INDIA (P) LTD.	Meet No/Date:13/80-ALC2/2019 23.10.2019	Status:
	HQ File :01/80/050/00196/AM20/	RLA File :04/24/040/00111/AM20/	Lic.No/Date:0410166162 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 249

Case No. 36/21/80-ALC2/2016	NAVKAR FITTINGS & FORGINGS PVT. LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00606/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 4/80-ALC2/2017 dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017.		
However, the Party had furnished the reply with a request to re-open their case and fix the ad-hoc norms. The Committee noted that firm’s representation has been sent to MSME on 28.11.2018 followed by an ID reminder on 17.09.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 250

Case No. 14/15/80-ALC2/2013	Automat Irrigation Pvt. Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510362949 dated 20.08.2013		
HQ. No.: 01/80/050/00270/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00199/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 02.02.2016 due to non-submission of reply of deficiency letter dated 30.07.2014 as raised by C & PC.		
However, the Party had furnished the reply with a request to re-open their case and fix the ad-hoc norms. The Committee noted that the firm’s representation was referred to MSME on 28.11.2018 followed by ID reminder on 24.09.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 251

Case No. 50/2/80-ALC2/2016	S AND W JEWELLERY PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0710108479 dated 08.07.2015		
HQ. No.: 01/80/050/00053/AM17	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00125/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 05/80 dated 07.06.2016 as per written comments of MSME vide U. O. No.: TSW B 3/26/20TL-13024/82/2016-MMM & A-DCMSME dated 20.05.2016.		

However, the Party vide letter dated 26.04.2017 requested for re-fixation of ad-hoc norms. The Committee noted that a deficiency letter seeking information as raised by **MSME**, i.e. “*The complete statement of exports along with copies of shipping bills*”, was sent to the firm on 30.11.2018 followed by a reminder on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm’s reply.

Case is deferred.

Sl. No. 252

Case No. 39/8/80-ALC2/2015	Donaldson India Filter Systems Pvt. Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic No. 0510394576 dated 16.06.2015		
HQ. No.: 01/80/050/00145/AM16	Subject: Request for fixation of ad-hoc norms	Withdrawn
RLA No.: 05/23/040/00074/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 17/80 dated 24.11.2015 due to non-submission of reply of deficiency letter dated 27.07.2015.		
However, the Party had furnished the reply with a request to re-open their case and fix the ad-hoc norms. The Committee noted that a deficiency letter seeking information as raised by DPIIT , was sent to the firm on 28.11.2018 followed by reminder on 18.09.2019. However, the firm vide email dated 11.10.2019 informed that the above AA has been redeemed after exports at RA. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi .		
Case is withdrawn.		

Sl. No. 253

Case No. 2/4/80-ALC2/2015	Terumo Penpol Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/21/040/00002/AM10		
Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 7/9/2016-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it was requested to MSME to provide comments.		
The Committee noted that the case was referred to Consultant (Tech -1) on 16.10.2019 as per advice of representative of MSME . However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 254

Case No. 2/10/80-ALC2/2014	Larsen & Toubro Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0310781699 dated 15.05.2014		
HQ. No.: 01/80/050/00198/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00038/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 30.08.2016 due to non-submission of reply of deficiency letter dated 22.02.2016.		
The Committee noted that the firm's reply against deficiency letter dated 03.01.2019 was sent to DHI on 18.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 255

Case No. 26/11/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization issued to M/s. Dee Development Engineers Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00101/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 03.12.2018 followed by reminder on 17.09.2019, for examination of the case. However, in the meeting, the representative of DHI requested to send again complete set of application. Therefore, the Committee decided to send the complete set of application to DHI. Case is deferred.		

Sl. No. 256

Case No. 5/14/80-ALC2/2016	Injectoplast Pvt. Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0610038435 dated 09.08.2016		
HQ. No.: 01/80/050/00355/AM17	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 06/24/040/0015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per comments of MSME.		
However, the firm requested for re-fixation of ad-hoc norms. The Committee noted that the firm’s representation was forwarded to MSME on 15.01.2019 followed by reminder on 17.09.2019, for		

examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 257

Case No. 21/6/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510398216 dated 13.04.2016		
HQ. No.: 01/80/050/00180/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
However, the firm had furnished the reply with a request to re-open their case and fix the ad-hoc norms. The Committee noted that the firm’s representation was forwarded to DPIT on 15.01.2019 & reminder on 17.09.2019, for examination of the case. However, the representative of DPIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 258

Case No. 15/2/80-ALC2/2016	Deepeeka Exports Pvt. Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510396524 dated 04.12.2015		
HQ. No.: 01/80/050/00018/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00371/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016.		
The Committee noted that the firm's reply against deficiency letter dated 15.01.2019 was sent to MSME on 21.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 259

Case No. 55/3/80-ALC2/2015	Goa Thermostatic Instruments Pvt. Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 1710006064 dated 11.03.2015		
HQ. No.: 01/80/050/00055/AM16	Subject: Request for fixation of ad-hoc norms	Approved
RLA No.: 17/24/040/00204/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 21/80 dated 19.01.2016 due to non-submission of reply of deficiency letter dated 08.10.2015. The firm furnished reply vide letter dated 15.11.2017, 23.09.2019 & 21.10.2019.		
The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments given by MSME as under:		
Export items:		
1. Per unit net content of imported item in Sl. No. 1 of export item is 10.34 Kg.		
2. Per unit net content of imported item in Sl. No. 2 of export item is 12.93 Kg.		
3. Per unit net content of imported item in Sl. No. 3 of export item is 8.55 Kg.		
Import items:		
1. Quantity of relevant import item at Sl. No. 1 may be allowed as 3321 Kg (25.679 M) inclusive of 258% scrap after 1/3 rd recovery.		
2. Quantity of relevant import item at Sl. No. 2 may be allowed as 203 Kg (2.136 M) inclusive of 296% scrap after 1/3 rd recovery.		
3. Quantity of relevant import item at Sl. No. 3 & 4 may be allowed under General Note-4 .		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 260

Case No. 16/15/80-ALC2/2013	Indus Pro Auto Engineers Pvt. Ltd.	Status:		
M. No.: 13/80-ALC2/2019 dated 23.10.2019				
Lic. No.: 0510363605 dated 26.08.2013				
HQ. No.: 01/80/050/00272/AM14	Subject: Request for fixation of ad-hoc norms	Approved		
RLA No.: 05/23/040/0221/AM14				
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 19/80 dated 09.12.2014 due to non-submission of reply of deficiency letter dated 13.06.2014. The firm furnished reply vide letter dated 28.01.2019 which was referred to MSME.				
However, the Committee reconsidered the case and decided to ratify the norms as per written comments given by MSME as under:				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
87089900	DASH BOARD Made up of Vinyl sheeting Sierra Black Skin, Polyol, mdi isocyanate &Plastic/metal Reinforcement	39205119	VINYL SHEETING SIERRA BLACK SKIN	1.05 Sq. Mtr/Sq. Mtr of export product, taking cue from SION H-88
RA concerned may take further necessary action as per the decision of NC.				

Sl. No. 261

Case No. 45/24/80-ALC2/2013	<u>Kelvion India Pvt. Ltd.</u>	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00880/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.		
The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee noted that a deficiency letter, which was sent to the firm on 27.11.2018, was not delivered to the firm due to incorrect email id. However, the deficiency letter as raised by DPIIT was sent again to the firm on their correct email id on 21.10.2019. Since, no reply has been received yet, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 262

Case No. 54/2/80-ALC2/2012	Driplex Water Engineering P. Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510317886 dated 15.02.2012		
HQ. No.: 01/80/050/00018/AM13	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/23/040/00450/AM12		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 09/80 dated 24.07.2012 as per written comments of DHI.		
The Committee noted that the firm had requested to change the Unit of Measurement (UoM) of import items at Sl. No. 6 & 7 as Litre instead of Kg. The firm's representation was sent to DHI on 29.07.2019 for comments and on the recommendation of representative of DHI, the Committee decided to ratify the norms as under: 1. UOM of import item at Sl. No. 6 & 7 to be read as Litre.		
Note: Decision for rest of the import items will remain unchanged as approved in Meeting No. 09/80 dated 24.07.2012.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 263

Case No. 52/15/80-ALC2/2013	Sharma Pharmaceutical Pvt. Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. : 3410037864 dated 11.09.2013		
HQ. No.: 01/80/050/00308/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 34/24/040/00131/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80 dated 13.05.2014 due to non-submission of reply of deficiency letter dated 17.12.2013.		
The Committee noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.07.2019 & subsequent reminder on 24.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 264

Case No. 11/24/80-ALC2/2013	Himenviro Environmental P. Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510374103 dated 19.12.2013		
HQ. No.: 01/80/050/00488/AM14	Subject: Request for fixation of ad-hoc norms	Rejected
RLA No.: 05/23/040/00367/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 01/80 dated 01.04.2014 as per written comments of DIPP U.O. No.: 12/78/2014-TSW/93 dated 01.04.2014.		
The firm vide letter dated 08.10.2017 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that on behalf of the firm nobody appeared for personal hearing on 17.10.2018, 25.09.2019 & 23.10.2019 to explain the case before Norms Committee and there is no information/reply from the party. Therefore, the Committee decided to reject the case under intimation to RA, New Delhi.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 265

Case No. A/R 16/19	TATA Sikorsky Aerospace Ltd.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
HQ. No.: 01/80/162/301/AM18/DES-18	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Deferred
Decision: The Committee considered the case as per the agenda and noted that the application of the firm was sent to DIPP on 10.07.2018 and also to DHI on 03.08.2018 for their examinations/comments. Since,		

they had stated that the export product is not under the purview of DIPP/DHI, so it was forwarded to MSME on 18.03.2019 and 24.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 266

Case No. 36/5/80-ALC2/2018	CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 3110067031 dated 17.04.2018		
HQ. No.: 01/80/050/00085/AM19	Subject: Request for re-fixation of ad-hoc norms	Withdrawn
RLA No.: 31/83/040/00002/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 10/80 dated 16.11.2018 as per written comments of DHI vide U.O. NO. TSWB /3/60/2017 dated 24.11.2017.		
The Committee reconsidered the case and the firm’s representative explained the case before Norms Committee during personal hearing. The firm had misunderstood the norms fixed by the NC. Upon explanation, the firm’s representative agreed to the wastage allowed by NC. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.		

Sl. No. 267

Case No. 34/19/80-ALC2/2017	CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 3110066895 dated 31.10.2017		
HQ. No.: 01/80/050/00315/AM18	Subject: Request for re-fixation of ad-hoc norms	Withdrawn
RLA No.: 31/83/040/00101/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 09/80 dated 17.10.2018 as per written comments of DHI vide U.O. NO. TSWB FN: 3 (35)/2017 dated 27.3.2017.		
The Committee reconsidered the case and the firm’s representative explained the case before Norms Committee during personal hearing. The firm had misunderstood the norms fixed by the NC. Upon explanation, the firm’s representative agreed to the wastage allowed by NC. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.		

Sl. No. 268

Case No. 26/7/80-ALC2/2017	CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 3110066727 dated 09.05.2017		
HQ. No.: 01/80/050/00136/AM18	Subject: Request for re-fixation of ad-hoc norms	Withdrawn
RLA No.: 31/83/040/00181/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 on the recommendation of DHI.		
The Committee reconsidered the case and the firm's representative explained the case before Norms Committee during personal hearing. The firm had misunderstood the norms fixed by the NC. Upon explanation, the firm's representative agreed to the wastage allowed by NC. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.		

Sl. No. 269

Case No. 14/8/80-ALC2/2017	CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 3110066778 dated 09.06.2017		
HQ. No.: 01/80/050/00158/AM18	Subject: Request for re- fixation of ad- hoc norms.	Withdrawn
RLA No.: 31/83/040/00033/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per written comments of DHI vide letter No.: TSWB/3/60/2017 dated 24.11.2017.		
The Committee reconsidered the case and the firm’s representative explained the case before Norms Committee during personal hearing. The firm had misunderstood the norms fixed by the NC. Upon explanation, the firm’s representative agreed to the wastage allowed by NC. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.		

Sl. No. 270

Case No. 59/6/80-ALC2/2016	L&T-MHPS BOILERS PVT. LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0310804134 dated 25.04.2016		
HQ. No.: 01/80/050/00219/AM17	Subject: Request for re-fixation of ad-hoc norms.	Deferred
RLA No.: 03/95/040/00792/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/80 dated 13.09.2016 as per written comments of DHI vide U.O. No.3/62/2016-TSW (B) dated 04.08.2016.		
The Committee noted that the firm's reply against deficiency letter dated 21.10.2019 was sent to DHI on 22.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 271

Case No. 17/21/80-ALC2/2016	TRF LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0210206731 dated 03.06.2016		
HQ. No.: 01/80/050/00477/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 02/24/040/00041/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 16/80 dated 14.11.2017 on the ground that there is no manufacturing activity involved.		
The Committee reconsidered the case and noted that the firm was called for personal hearing on 25.09.2019 & 23.10.2019 to explain the case before Norms Committee as per advice of DPIIT. However, nobody was appeared for personal hearing on behalf of the firm. Hence, the Committee decided to give last opportunity to the firm for personal hearing to explain the case before Norms Committee.		
Case is deferred.		

Sl. No. 272

Case No. 67/2/80-ALC2/2016	ECOCAT INDIA PVT.LTD	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510397548 dated 09.02.2016		
HQ. No.: 01/80/050/00070/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00472/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018.		
However, the firm had requested for fixation of ad-hoc norms. The Committee noted that the firm's representation was forwarded to MSME on 11.07.2019 followed by reminder on 24.09.2019, for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 273

Case No.23/5/80-ALC2/2018	RITES LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510406273 dated 27.04.2018		
HQ. No.: 01/80/050/00072/AM19	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/24/040/00045/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 03/80 dated 08.05.2019 due to non-submission of reply of deficiency letter dated 27.11.2018. The firm furnished the reply vide letter dated 10.06.2019 and the case was considered in meeting No. 9/80 dated 14.08.2019 wherein the firm was asked to submit weight of import item at Sl. No.1 and its weight after machining.		
In view the party's reply dated 01.10.2019, the Committee reconsidered the case and decided		

to ratify the ad-hoc norms on the basis of inputs given by Technical Authorities as under:

ITCHS Code	Export Item	ITCHS Code	Import Item Name.	Recommended Norms
86021000	Diesel Electric Locomotives	86071910	Solid Forged Wheel Rough Machined, BSS 5892 Part 3 of 1992 Grade R9 E or T and to DLW Drg./ Part No.17230421 (Wheel Mono Block- semi finished).	Number in Net to Net and weight of item as given with 10 kg wastage allowed for each wheel
		85021340	UTES-SLR-LOCO-KIT AND UTES-SLR-LOCO-KIT-L, EMD COMPONENT KIT, Part No.40299708, and Part No.40299707	Deleted

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 274

Case No. 27/9/80-ALC2/2017	TERUMO PENPOL PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18		
RLA No.: 53/24/040/00003/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However the firm requested to re-fix the norms and also allow them for Personal Hearing. In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the firm appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that Consultant (Tech 1) to look into the issue. Consultant (Tech-1) pointed out that firm is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Deptt. of C&PC suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the firm has been ratified on the basis of SION H-67 which allows for only 10%. Consultant (Tech 1) suggested that PLEXCOUNCIL may be requested to provide Production/Consumption data of other manufacturers. The Committee noted that the case was referred to Deptt. of C & PCas decided in the Meeting No. 11/80 dated 25.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 275

Case No. 2/19/80-ALC2/2017	TIL LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0210207957 dated 09.11.2017		
HQ. No.: 01/80/050/00283/AM18	Subject: Request for fixation of ad-hoc norms	Rejected
RLA No.: 02/24/040/00121/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 04/80 dated 23.05.2018 on the recommendation of DHI.		
The firm vide letter dated 26.06.2019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to DHI on 26.07.2019 for examination of the case. However, the Committee noted during deliberations that the firm has already completed partial exports with earlier fixed norms and is desiring to change the norms midway through the exports. Therefore, the committee decided to reject the case.		

Sl. No. 276**Withdrawn****Sl. No. 277**

Case No. 8/16/80-ALC2/2016	M/s. AKSHAR PRECISION TUBES PVT. LTD.	Status:
M. No.: 13/80 dated 23.10.2019		
Lic. No. /date: 3410042233 Dated:01.06.2016		
HQ. No.: 01/80/50/383/AM17/DES-I	Subject: Request for reviewing of ad-hoc norms	Approved
RLA No.: 34/24/040/00027/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80-ALC2/2016 dated 31.01.2017 due to non submission of reply against the deficiency raised by DPIIT.		
However, the Party furnished the reply vide their latter dated 14.03.2019 with a request to reopen their case and fix the ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/238/2019- TSW dated 15.10.2019. (Copy enclosed)		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 278

Case Number : 61/25/80-ALC2/2016	M/s. BARODA EQUIPMENT AND VESSELS PVT. LTD.	Status:
M. No.: 13/80 dated 23.10.2019		
Lic. No. /date: 3410042545 Date: 21.09.2016		
HQ. No.: 01/80/50/621/AM17/DES-I		
RLA No.: 34/24/040/00182/AM17	Subject: Request for reviewing of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of deficiency raised by DPIIT. However, the Party furnished the reply vide their letter dated 31.07.2019 with a request to fix the ad-hoc norms. The Committee considered the case and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47012/61/2019-TSW dated 15.10.2019: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.		

Sl. No. 279

Case No. : 24/17/80-ALC2/2014	M/s GEA BGR ENERGY SYSTEM INDIA LIMITED	Status:
M. No.: 13/80 dated 23.10.2019		
Lic. No. /date: 0410159425 Date: 16.09.2014		
HQ. No.: 01/80/050/00396/AM15		
RLA No.: 04/24/040/00154/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80-ALC2/2016 dated 08.06.2015 due to non submission of reply to the deficiency (raised by DHI). However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's representation was sent to DHI on 21.08.2019 for examination of the case. The representative of DHI again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to DHI. Case is deferred.		

Sl. No. 280

Case No. : 24/19/80-ALC2/2014	M/s SHAKTI PUMPS (INDIA) LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. /date: 5610004450 Date: 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 56/24/040/00042/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 5/80-ALC2/2016dated 07.06.2016as per recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm’s representation was referred to DPIIT on 24.09.2019 for examination of the case. The representative of DPIIT again requested for the complete set of firm’s representation. Therefore, the Committee decided to forward the complete set of firm’s representation to DPIIT. Case is deferred.		

Sl. No. 281

Case No. : No.:9/12/80-ALC2/2017	M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. /date: 0510403402/14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00172/AM18		
Decision:The Committee considered the case as per the agenda noted that the case was approved in Meeting No.3/80-ALC2/2016 dated 09.05.2018as per recommendation of DHI, DIPP and MSME present in the meeting. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per written comments of Consultant (Tech-3): 1. To provide documents of disposal of scrap in last 3 years having value in it. Case is deferred.		

Sl. No. 282

Case No. : 16/8/80-ALC2/2018	M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510407130 Date: 09.07.2018		
HQ. No.: 01/80/050/139/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00207/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 4/80-ALC2/2019 dated 22.05.2018 as per written comments of DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee		

reconsidered the case and decided to ask from the firm to furnish the following information as per written comments of **Consultant (Tech-3)**:

1. To provide documents of disposal of scrap in last 3 years having value in it.

Case is deferred.

Sl. No. 283

Case No. 28/19/80-ALC2/2014	VOITH HYDRO PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510391512 dated 09.10.2014		
HQ. No.: 01/80/050/00462/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00277/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency letter dated 04.05.2017.		
However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of representative of DHI :		
1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. (Export product wise) 2. Rating of export product.		
Case is deferred.		

Sl. No. 284

Case No. 72/27/80-ALC2/2014	VOITH HYDRO PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510393194 Date: 13.02.2015		
HQ. No.: 01/80/050/00697/AM15		
RLA No.: 05/24/040/00547/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency raised by DHI vide UO No.3 (85)/15-TSW (B) dated 06.11.2015.		
However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of representative of DHI: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. (Export product wise) 2. Rating of export product.		

Case is deferred.

Sl. No. 285

Case No. 41/3/80-ALC2/2015	Y-TEC INDIA PVT. LTD.	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No.: 0510393093 dated 05.02.2015		
HQ. No.: 01/80/050/00041/AM16		
RLA No.: 05/24/040/00523/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015.		
However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per written comments of Consultant (Tech-1): 1. To provide exact details & catalogue of import item at Sl. No. 1, 2, 9, 12, 15, 16, 19, 20 & 30. 2. To provide details of indigenous inputs with their quantity. 3. To provide net content of rubber compound in each of export product. 4. Stage wise manufacturing process indicating wastage. 5. Justification for 10% wastage in rubber compounding. 6. Material balance in term of weight of rubber compound in import & export.		
Case is deferred.		

Sl. No. 286

Case No. 14/3/80-ALC2/2017	BGR ENERGY SYSTEMS LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. /date: 0410162877 Date: 09.03.2017		
HQ. No.: 01/80/050/00014/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00215/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80-ALC2/2017 dated 12.09.2017 due to non-submission of reply of deficiency raised by DIPP vide U. O. No.:12/36/2017-TSW/160 dated 16/05/2017.		
However, the firm furnished the reply with a request to fix the ad-hoc norms. The Committee noted that the firm's representation was sent to DPIIT on 29.07.2019 followed by reminder on 23.09.2019, for examination of the case. The representative of DPIIT again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to DPIIT .		
Case is deferred.		

Sl. No. 287

Case No. :25/21/80-ALC2/2016	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. /date: 0310808650 Date: 21.10.2016		
HQ. No.: 01/80/050/00485/AM17	Subject: Request for re-fixation of ad- hoc norms	Deferred
RLA No.: 03/95/040/00528/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 11/80-ALC2/2018 dated 06.12.2018as per DHI written recommendation vide F. No. 3/12/2017/TSW(B) dated 18.05.2018.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm’s representation was referred to DHI on 24.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 288

Case No. : 34/20/80-ALC2/2017	L&T-MHPS BOILERS PVT LTD	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. /date: 0310818379 Date: 10.01.2018		
HQ. No.: 01/80/050/00398/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00677/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80-ALC2/2017 dated 21.03.2018 as per DHI written recommendation.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to DHI for examination of the case.		
Case is deferred.		

Sl. No. 289

Case No.: 39/5/80-ALC2/2017	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. /date: 0310813078 Date: 05.05.2017		
HQ. No.: 01/80/050/00100/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/01041/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. DES-I/L&T/Tu-1-2018-HEI dated 24.12.2018.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to DHI for examination of the case.		
Case is deferred.		

Sl. No. 290

Case No.: 7/11/80-ALC2/2015	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. /date: 0310796416 Date: 04.06.2015		
HQ. No.: 01/80/050/00214/AM16/	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00086/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 9/80-ALC2/2016 dated 02.08.2016 as per the written comments of DHI vide U. O. No.: 3 (174)/15-TSW (B) dated 19.07.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to DHI for examination of the case.		
Case is deferred.		

Sl. No. 291

Case No.: 13/16/80-ALC2/2017	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 13/80-ALC2/2019 dated 23.10.2019		
Lic. No. /date: 0310815484 Date: 01.09.2017		
HQ. No.: 01/80/050/00276/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00052/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 6/80-ALC2/2018 dated 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm’s representation was referred to DHI on 09.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

AA No 0710109807 dtd 12.05.2016

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13/80

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SL. No.	Raw Material	Import allowed (kg)	% Wastage
1	Aluminium Alloy Plate / Block	42205.96	561.95%
2	Aluminium Alloy Bar	878.63	358.94%
3	Aluminium Alloy Sheet	398.07	268.98%
4	Alloy Steel Bar	298.36	378.14%

Export item details are amended



7 mfg.
13/80 Annexure

(2/3)

Sno	Part Name	Qty	Total Part Weight (in Kgs)
1	PACKER	243	10.71
2	BRACKET	275	7.74
3	BRACKET HYD	50	2.01
4	BRACKET HYD	65	2.60
5	BRACKET HYD	30	1.12
6	BRACKET HYD	43	2.19
7	Bracket Brace Bottom	32	14.40
8	Bracket Machined	325	9.37
9	BRKT MTG Hinge FWD	40	40.12
10	CLEAT	330	25.95
11	CLEAT	330	25.95
12	CLEAT	330	31.44
13	CLEAT	330	23.79
14	CLEAT	238	20.78
15	CLEAT	66	5.76
16	CLEAT	330	30.26
17	CLEAT	660	60.71
18	CLEAT	330	27.96
19	CLEAT	743	72.87
20	CLEAT	842	82.58
21	CLEAT	495	48.56
22	CLEAT	495	48.56
23	CLEAT	330	26.81
24	CLEAT	1221	112.15
25	CLEAT	578	54.18
26	CLEAT	1518	126.42
27	CLEAT	396	37.19
28	CLEAT	396	37.19
29	CLEAT	238	20.69
30	CLEAT	238	22.31
31	CLEAT	238	22.31
32	CLEAT	330	30.52
33	CLEAT	330	30.95
34	CLEAT	660	70.95
35	CLEAT	330	30.07
36	CLEAT	330	23.43

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37	CLEAT	660	49.48
38	CLEAT	238	40.08
39	CLEAT	238	40.08
40	CLEAT	119	16.83
41	CLEAT	119	16.83
42	CLEAT	238	20.18
43	CLEAT	238	20.18
44	CLEAT	238	28.07
45	CLEAT	238	32.42
46	CLEAT	238	34.71
47	CLEAT	238	27.41
48	CLEAT	238	42.32
49	CLEAT	238	42.32
50	CLEAT	238	29.54
51	CLEAT	238	29.54
52	CLEAT	660	64.07
53	CLEAT	185	20.14
54	CLEAT	185	20.14
55	CLEAT	119	12.83
56	CLEAT	119	12.83
57	CLEAT	924	97.46
58	CLEAT	330	30.47
59	CLEAT	1452	142.95
60	CLEAT	330	27.69
61	CLEAT	185	19.82
62	CLEAT	185	19.82
63	CLEAT	119	12.56
64	CLEAT	119	12.56
65	CLEAT	185	19.46
66	CLEAT	185	20.18
67	CLEAT	119	13.01
68	CLEAT	119	13.01
69	CLEAT	330	35.75
70	CLEAT	660	61.79
71	CLEAT	330	22.09
72	CLEAT	660	46.82
73	CLEAT	119	12.35
74	CLEAT	119	12.35
75	CLEAT	119	13.98

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(4/5)

76	CLEAT	119	13.98
77	CLEAT	660	56.34
78	CLEAT	660	47.60
79	CLEAT	330	25.13
80	CLEAT	238	23.83
81	CLEAT	238	21.53
82	CLEAT	132	12.87
83	CLEAT	66	5.11
84	CLEAT	66	5.11
85	CLEAT	132	9.46
86	CLEAT	66	4.33
87	CLEAT	132	12.44
88	CLEAT	33	2.87
89	CLEAT	33	2.87
90	CLEAT	66	8.08
91	CLEAT	66	8.08
92	CLEAT	132	13.47
93	CLEAT	132	15.81
94	CLEAT	66	7.38
95	CLEAT	520	58.13
96	Kicker	800	350.44
97	PLATE KEYHOLE T3	194	63.72
98	PLATE KEYHOLE FWD T4	190	91.89
99	PACKER-FWD	125	18.97
100	PACKER-AFT	110	6.42
101	PACKET-INBD AFT	1850	225.95
102	Plate Cover	190	87.48
103	CROWN FITTING STR 16 AFT	58	197.20
104	CROWN FITTING STR 17 AFT	62	210.80
105	CROWN FITTING STR 18 AFT	62	248.00
106	CROWN FITTING STR 19 AFT	62	248.00
107	CROWN FITTING STR 20 AFT	62	248.00

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108	CROWN FITTING STR 21 AFT	62	297.60
109	CROWN FITTING STR 22 AFT	62	272.80
110	CROWN FITTING STR 23 AFT	62	285.20
111	CROWN FITTING STR 24 AFT	62	334.80
112	CLEAT TOP INBD FSPAR	62	37.20
113	CLEAT TOP OBD FSPAR	62	37.20
114	CLEAT BTM FSPAR	62	37.20
115	CLEAT STRAP TOP FSPAR	62	80.60
116	CLEAT STRAP MID FSPAR	62	80.60
117	CLEAT STRAP BTM FSPAR	62	86.80
118	Bracket Machined	120	191.45
119	PIN	1530	47.74
120	BRACKET	26	107.88

AA No 0710111569 dtd 09.05.17

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13180 77

SL. No.	Raw Material	Import allowed (kg)	% Wastage
1	Aluminium Alloy Plate / Block	42195.78	501.74%
2	Aluminium Alloy Bar	878.63	358.94%
3	Aluminium Alloy Sheet	398.07	268.98%
4	Alloy Steel Bar	400.36	541.60%

Export item details are annexed

S. di

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13180 Annexure

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Sno	Part Name	Qty	Total Part Weight (in Kgs)
1	PACKER	243	10.71
2	BRACKET	275	7.74
3	BRACKET HYD	50	2.01
4	BRACKET HYD	65	2.60
5	BRACKET HYD	30	1.12
6	BRACKET HYD	43	2.19
7	Bracket Brace Bottom	32	14.40
8	Bracket Machined	325	9.37
9	BRKT MTG Hinge FWD	40	40.12
10	CLEAT	330	25.95
11	CLEAT	330	25.95
12	CLEAT	330	31.44
13	CLEAT	330	23.79
14	CLEAT	238	20.78
15	CLEAT	66	5.76
16	CLEAT	330	30.26
17	CLEAT	660	60.71
18	CLEAT	330	27.96
19	CLEAT	743	72.87
20	CLEAT	842	82.58
21	CLEAT	495	48.56
22	CLEAT	495	48.56
23	CLEAT	330	26.81
24	CLEAT	1221	112.15
25	CLEAT	578	54.18
26	CLEAT	1518	126.42
27	CLEAT	396	37.19
28	CLEAT	396	37.19
29	CLEAT	238	20.69
30	CLEAT	238	22.31
31	CLEAT	238	22.31
32	CLEAT	330	30.52
33	CLEAT	330	30.95
34	CLEAT	660	70.95
35	CLEAT	330	30.07
36	CLEAT	330	23.43
37	CLEAT	660	49.48

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38	CLEAT	238	40.08
39	CLEAT	238	40.08
40	CLEAT	119	16.83
41	CLEAT	119	16.83
42	CLEAT	238	20.18
43	CLEAT	238	20.18
44	CLEAT	238	28.07
45	CLEAT	238	32.42
46	CLEAT	238	34.71
47	CLEAT	238	27.41
48	CLEAT	238	42.32
49	CLEAT	238	42.32
50	CLEAT	238	29.54
51	CLEAT	238	29.54
52	CLEAT	660	64.07
53	CLEAT	185	20.14
54	CLEAT	185	20.14
55	CLEAT	119	12.83
56	CLEAT	119	12.83
57	CLEAT	924	97.46
58	CLEAT	330	30.47
59	CLEAT	1452	142.95
60	CLEAT	330	27.69
61	CLEAT	185	19.82
62	CLEAT	185	19.82
63	CLEAT	119	12.56
64	CLEAT	119	12.56
65	CLEAT	185	19.46
66	CLEAT	185	20.18
67	CLEAT	119	13.01
68	CLEAT	119	13.01
69	CLEAT	330	35.75
70	CLEAT	660	61.79
71	CLEAT	330	22.09
72	CLEAT	660	46.82
73	CLEAT	119	12.35
74	CLEAT	119	12.35
75	CLEAT	119	13.98
76	CLEAT	119	13.98

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77	CLEAT	660	56.34
78	CLEAT	660	47.60
79	CLEAT	330	25.13
80	CLEAT	238	23.83
81	CLEAT	238	21.53
82	CLEAT	132	12.87
83	CLEAT	66	5.11
84	CLEAT	66	5.11
85	CLEAT	132	9.46
86	CLEAT	66	4.33
87	CLEAT	132	12.44
88	CLEAT	33	2.87
89	CLEAT	33	2.87
90	CLEAT	66	8.08
91	CLEAT	66	8.08
92	CLEAT	132	13.47
93	CLEAT	132	15.81
94	CLEAT	66	7.38
95	CLEAT	520	58.13
96	PLATE KEYHOLE T3	194	63.72
97	PLATE KEYHOLE FWD T4	190	91.89
98	PACKER-FWD	125	18.97
99	PACKER-AFT	110	6.42
100	PACKET-INBD AFT	1850	225.95
101	Plate Cover	190	87.48
102	CROWN FITTING STR 16 AFT	30	102.00
103	CROWN FITTING STR 17 AFT	30	102.00
104	CROWN FITTING STR 18 AFT	30	120.00
105	CROWN FITTING STR 19 AFT	30	120.00
106	CROWN FITTING STR 20 AFT	30	120.00
107	CROWN FITTING STR 21 AFT	30	144.00
108	CROWN FITTING STR 22 AFT	30	132.00
109	CROWN FITTING STR 23 AFT	30	138.00
110	CROWN FITTING STR 24 AFT	30	162.00
111	CLEAT TOP INBD FSPAR	30	18.00
112	CLEAT TOP OBD FSPAR	30	18.00
113	CLEAT BTM FSPAR	30	18.00

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114	CLEAT STRAP TOP FSPAR	30	39.00
115	CLEAT STRAP MID FSPAR	30	39.00
116	CLEAT STRAP BTM FSPAR	30	42.00
117	CROWN FITTING STR 2 FWD	30	54.00
118	CROWN FITTING STR 3 FWD	30	54.00
119	CROWN FITTING STR 3 AFT	30	54.00
120	CROWN FITTING STR 4 FWD	30	42.00
121	CROWN FITTING STR 1 FWD	30	48.00
122	CROWN FITTING STR 1 AFT	30	48.00
123	CROWN FITTING STR 2 AFT	30	60.00
124	CROWN FITTING STR 4 AFT	30	60.00
125	CROWN FITTING STR 5 FWD	30	60.00
126	CROWN FITTING STR 5 AFT	30	72.00
127	CROWN FITTING STR 6 FWD	30	60.00
128	CROWN FITTING STR 6 AFT	30	66.00
129	CROWN FITTING STR 7 FWD	30	60.00
130	CROWN FITTING STR 7 AFT	30	66.00
131	CROWN FITTING STR 8 FWD	30	66.00

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132	CROWN FITTING STR 8 AFT	30	78.00
133	CROWN FITTING STR 9 FWD	30	78.00
134	CROWN FITTING STR 9 AFT	30	84.00
135	CROWN FITTING STR 10 FWD	30	78.00
136	CROWN FITTING STR 10 AFT	30	84.00
137	CROWN FITTING STR 11 FWD	30	84.00
138	CROWN FITTING STR 11 AFT	30	90.00
139	CROWN FITTING STR 12 FWD	30	96.00
140	CROWN FITTING STR 12 AFT	30	96.00
141	CROWN FITTING STR 13 FWD	30	90.00
142	CROWN FITTING STR 13 AFT	30	90.00
143	CROWN FITTING STR 14 FWD	30	108.00
144	CROWN FITTING STR 14 AFT	30	108.00
145	MANIFOLD HYDRAULIC ASSY	800	264.00
146	BOX CLEAT, RIB 33	60	4.80
147	BOX CLEAT, RIB 33	60	5.40
148	TUNNEL CLEAT, RIB 39	60	12.00
149	STUB BRKT LWR 1 EXT	60	6.00
150	STUB BRKT LWR 2 EXT	60	6.60
151	STUB BRKT LWR 3 EXT	60	6.60

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152	STUB BRKT LWR 4 EXT	60	6.60
153	STUB BRKT UPR 1 EXT	60	6.00
154	STUB BRKT UPR 2 EXT	60	6.00
155	STUB BRKT UPR 3 EXT	60	6.00
156	STUB BRKT UPR 4 EXT	60	6.00
157	Butt Strap Assembly	60	2.40
158	Butt Strap Assembly	60	2.40
159	Bracket Machined	120	191.45
160	BRACKET	26	107.88
161	PIN	2000	62.40

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AA No 0710112073 dtd 31.08.17

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SL. No.	Raw Material	Import allowed (kg)	% Wastage
1	Aluminium Alloy Plate / Block	20653.90	542.86%
2	Aluminium Alloy Round Bar	260.41	14.72%

Export item details are annexed

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21/13/80 Amman

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Sno	Part Name	Qty	Total Part Weight (in Kgs)
1	CHEEKPLATE	200	42.88
2	CHEEKPLATE	200	42.88
3	CHEEKPLATE	175	49.35
4	CHEEKPLATE	175	37.52
5	DEFLECTOR	250	67.74
6	DEFLECTOR	100	64.65
7	DEFLECTOR	30	16.72
8	DEFLECTOR, UPPER CUTTER	40	23.52
9	DEFLECTOR, LWR CUTTER	40	13.70
10	DEFLECTOR, LOWER CUTT, SHRT	40	5.42
11	DEFLECTOR	25	27.89
12	DEFLECTOR , MLG CUTTER	25	5.44
13	BREAKAWAY TIP	20	17.67
14	DEFLECTOR	25	5.51
15	Tip, Breakaway	25	2.67
16	Cheekplate, WSPS	40	7.15
17	BREAKAWAY TIP, SHORT	50	3.89
18	Deflector, Upper Cutter	50	51.23
19	DEFLECTOR	250	79.99
20	TIP, REMOVABLE	25	8.92
21	DEFLECTOR, UPPER CUTTER	40	14.97
22	TIP, DEFLECTOR	25	15.63
23	Cheekplate, WSPS	40	10.53
24	DEFLECTOR, LOWER CUTTER	25	14.79

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25	DEFLECTOR, UPPER CUTTER	40	42.60
26	Cheekplate, WSPS	40	10.53
27	BREAKAWAY TIP	25	4.21
28	DEFLECTOR	10	3.99
29	FILLER	10	0.58
30	STEP EXTENTION, WSPS	200	79.88
31	Cutter Body, Upper	150	75.78
32	Cutter Body, Upper	75	37.89
33	Cutter Body, Lower	75	37.72
34	Cutter Body, Upper	75	32.05
35	Intercostal Aft	75	11.59
36	Bracket, WSPS	25	1.43
37	Mirror Strut, WSPS	25	1.02
38	BREAKAWAY TIP, LONG	75	23.13
39	Angle, Upper Cutter Assy	150	25.93
40	Angle, Upper Cutter Assy	150	25.93
41	Deflector, WSPS	25	3.41
42	L.H. Cheekplate, Gun Def	30	6.27
43	R.H. Cheekplate, Gun Def	30	6.27
44	CUTTER BODY	25	10.68
45	ANGLE, MOUNTING-LWR CUT'R	50	10.37
46	Deflector, Wiper	40	13.07
47	Deflector, Wiper, WSPS	12	9.48
48	Deflector, Wiper, WSPS	12	9.48
49	BREAKAWAY TIP	25	3.81
50	CHEEKPLATE, LOWER RH	50	12.96
51	BREAKAWAY TIP	50	6.98

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52	DEFLECTOR, LOWER CUTTER	50	7.98
53	CHEEKPLATE	25	6.47
54	CHEEKPLATE, UPPER CUTTER	50	10.57
55	CHEEKPLATE, UPPER CUTTER	50	10.57
56	FILLER, LOWER CUTTER	10	1.23
57	FILLER	10	1.61
58	DEFLECTOR, TADS AFT	10	5.42
59	DEFLECTOR TADS FWD	10	5.33
60	CHEEK PLATE, R.H.	10	2.55
61	CUTTER BODY, LOWER	25	12.54
62	RAMP, WINDSHIELD DEFLECTOR, WSPS	20	0.46
63	L/G JOINT DEFLECTOR	200	18.27
64	DEFLECTOR	10	4.60
65	DEFLECTOR	10	2.52
66	CLAMP	10	1.23
67	CLAMP	10	1.60
68	CLAMP	10	1.21
69	CLAMP	10	1.60
70	ANGLE ARMOUR CH-46	10	0.83
71	DEFLECTOR-UPPER	10	6.46
72	DEFLECTOR, UPPER CUTTER	10	5.47
73	CUTTER BODY, UPPER CUTTER	25	12.71

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74	CHEEKPLATE, UPPER RH	10	6.92
75	ANGLE L.H	25	3.34
76	ANGLE R.H	25	3.34
77	ANGLE R.H	25	3.62
78	ANGLE	30	4.34
79	BRACKET,LEFT	50	8.10
80	BRACKET,RIGHT	50	8.10
81	ANGLE,UPPER CUTTER	50	10.29
82	DEFLECTOR	20	12.91
83	CUTTER BODY , LOWER CUTTER	20	14.15
84	DEFLECTOR	25	5.24
85	DEFLECTOR	40	8.38
86	CHEEKPLATE	100	27.69
87	CHEEKPLATE	100	27.69
88	CHEEKPLATE, LOWER	75	20.16
89	FITTING	130	403.60
90	FITTING	130	961.07
91	FITTING	65	424.92
92	Sleeve	750	1.49
93	Spacer	1200	5.02
94	Strut	250	50.00
95	Strut	400	108.00
96	Strut	250	62.50

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AA No 0710112397 dtd 10.11.17

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SL. No.	Raw Material	Import allowed (kg)	% Wastage
1	Aluminium Alloy Plate / Block	2206.96	408.85%
2	Aluminium Alloy Forging	90.04	167.98%
3	Aluminium Alloy Round Bar	408.00	6.67%

Import item details are annexed

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Sno	Part Name	Qty	Total Part Weight (in Kgs)
1	CHEEKPLATE	50	10.72
2	CHEEKPLATE	50	10.72
3	CHEEKPLATE	50	14.10
4	CHEEKPLATE	50	10.72
5	DEFLECTOR	50	13.55
6	DEFLECTOR	50	32.32
7	DEFLECTOR, LWR CUTTER	25	8.56
8	DEFLECTOR	50	55.79
9	BREAKAWAY TIP	20	17.67
10	BREAKAWAY TIP, SHORT	50	3.89
11	DEFLECTOR	50	16.00
12	DEFLECTOR, LOWER CUTTER	5	2.96
13	BREAKAWAY TIP	15	2.52
14	STEP EXTENTION, WSPS	50	19.97
15	Cutter Body, Upper	100	50.52
16	Angle, Upper Cutter Assy	100	17.28
17	Angle, Upper Cutter Assy	100	17.28
18	CUTTER BODY	20	8.54
19	Deflector, Wiper, WSPS	7	5.53
20	Deflector, Wiper, WSPS	7	5.53
21	CHEEKPLATE, LOWER RH	50	12.96
22	CHEEKPLATE	50	12.94
23	L/G JOINT DEFLECTOR	50	4.57
24	ANGLE R.H	50	7.24
25	ANGLE	50	7.24
26	DEFLECTOR	40	25.82

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27	CUTTER BODY , LOWER CUTTER	20	14.15
28	CHEEKPLATE	25	6.92
29	CHEEKPLATE	25	6.92
30	CHEEKPLATE, LOWER	40	10.75
31	LINK/ 50856-5	65- 800	33.60
32	Strut	250	50.00
33	Strut	1000	270.00
34	Strut	250	62.50

AA No 0710113266 dtd 10.05.18

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SL. No.	Raw Material	Import allowed	% Wastage
1	Aluminium Alloy Plate / Block	45137.09	500.67%
2	Aluminium Alloy Bar	1025.07	358.94%
3	Aluminium Alloy Sheet	398.07	268.98%
4	Aluminium Alloy Round Bar	408.00	6.67%

Export item details are annexed

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Sno	Part Name	Qty	Total Part Weight (in Kgs)
1	PACKER	280	12.34
2	BRACKET	317	8.92
3	BRACKET HYD	58	2.33
4	BRACKET HYD	75	3.00
5	BRACKET HYD	35	1.31
6	BRACKET HYD	50	2.54
7	Bracket Brace Bottom	37	16.64
8	Bracket Machined	374	10.78
9	BRKT MTG Hinge FWD	46	46.14
10	CLEAT	380	29.88
11	CLEAT	380	29.88
12	CLEAT	380	36.20
13	CLEAT	380	27.40
14	CLEAT	274	23.92
15	CLEAT	76	6.64
16	CLEAT	380	34.85
17	CLEAT	759	69.82
18	CLEAT	380	32.20
19	CLEAT	855	83.85
20	CLEAT	969	95.03
21	CLEAT	570	55.92
22	CLEAT	570	55.92
23	CLEAT	380	30.88
24	CLEAT	1405	129.05
25	CLEAT	665	62.34
26	CLEAT	1746	145.41
27	CLEAT	456	42.83
28	CLEAT	456	42.83
29	CLEAT	274	23.82
30	CLEAT	274	25.69

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31	CLEAT	274	25.69
32	CLEAT	380	35.14
33	CLEAT	380	35.64
34	CLEAT	759	81.59
35	CLEAT	380	34.63
36	CLEAT	380	26.98
37	CLEAT	759	56.90
38	CLEAT	274	46.15
39	CLEAT	274	46.15
40	CLEAT	137	19.38
41	CLEAT	137	19.38
42	CLEAT	274	23.23
43	CLEAT	274	23.23
44	CLEAT	274	32.32
45	CLEAT	274	37.32
46	CLEAT	274	39.96
47	CLEAT	274	31.56
48	CLEAT	274	48.72
49	CLEAT	274	48.72
50	CLEAT	274	34.01
51	CLEAT	274	34.01
52	CLEAT	759	73.68
53	CLEAT	213	23.19
54	CLEAT	213	23.19
55	CLEAT	137	14.77
56	CLEAT	137	14.77
57	CLEAT	1063	112.12
58	CLEAT	380	35.09
59	CLEAT	1670	164.41
60	CLEAT	380	31.89
61	CLEAT	213	22.82
62	CLEAT	213	22.82
63	CLEAT	137	14.46
64	CLEAT	137	14.46
65	CLEAT	213	22.41
66	CLEAT	213	23.24
67	CLEAT	137	14.98
68	CLEAT	137	14.98
69	CLEAT	380	41.16

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70	CLEAT	759	71.06
71	CLEAT	380	25.44
72	CLEAT	759	53.84
73	CLEAT	137	14.22
74	CLEAT	137	14.22
75	CLEAT	137	16.09
76	CLEAT	137	16.09
77	CLEAT	759	64.79
78	CLEAT	759	54.74
79	CLEAT	380	28.94
80	CLEAT	274	27.43
81	CLEAT	274	24.79
82	CLEAT	152	14.82
83	CLEAT	76	5.89
84	CLEAT	76	5.89
85	CLEAT	152	10.90
86	CLEAT	76	4.98
87	CLEAT	152	14.33
88	CLEAT	38	3.30
89	CLEAT	38	3.30
90	CLEAT	76	9.30
91	CLEAT	76	9.30
92	CLEAT	152	15.51
93	CLEAT	152	18.20
94	CLEAT	76	8.50
95	CLEAT	598	66.85
96	PLATE KEYHOLE T3	224	73.57
97	PLATE KEYHOLE FWD T4	219	105.91
98	PACKER-FWD	144	21.85
99	PACKER-AFT	127	7.41
100	PACKET-INBD AFT	2128	259.91
101	Plate Cover	219	100.84
102	CROWN FITTING STR 16 AFT	30	102.00
103	CROWN FITTING STR 17 AFT	30	102.00

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104	CROWN FITTING STR 18 AFT	30	120.00
105	CROWN FITTING STR 19 AFT	30	120.00
106	CROWN FITTING STR 20 AFT	30	120.00
107	CROWN FITTING STR 21 AFT	30	144.00
108	CROWN FITTING STR 22 AFT	30	132.00
109	CROWN FITTING STR 23 AFT	30	138.00
110	CROWN FITTING STR 24 AFT	30	162.00
111	CLEAT TOP INBD FSPAR	30	18.00
112	CLEAT TOP OBD FSPAR	30	18.00
113	CLEAT BTM FSPAR	30	18.00
114	CLEAT STRAP TOP FSPAR	30	39.00
115	CLEAT STRAP MID FSPAR	30	39.00
116	CLEAT STRAP BTM FSPAR	30	42.00
117	CROWN FITTING STR 2 FWD	30	54.00
118	CROWN FITTING STR 3 FWD	30	54.00
119	CROWN FITTING STR 3 AFT	30	54.00
120	CROWN FITTING STR 4 FWD	30	42.00
121	CROWN FITTING STR 1 FWD	30	48.00

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122	CROWN FITTING STR 1 AFT	30	48.00
123	CROWN FITTING STR 2 AFT	30	60.00
124	CROWN FITTING STR 4 AFT	30	60.00
125	CROWN FITTING STR 5 FWD	30	60.00
126	CROWN FITTING STR 5 AFT	30	72.00
127	CROWN FITTING STR 6 FWD	30	60.00
128	CROWN FITTING STR 6 AFT	30	66.00
129	CROWN FITTING STR 7 FWD	30	60.00
130	CROWN FITTING STR 7 AFT	30	66.00
131	CROWN FITTING STR 8 FWD	30	66.00
132	CROWN FITTING STR 8 AFT	30	78.00
133	CROWN FITTING STR 9 FWD	30	78.00
134	CROWN FITTING STR 9 AFT	30	84.00
135	CROWN FITTING STR 10 FWD	30	78.00
136	CROWN FITTING STR 10 AFT	30	84.00
137	CROWN FITTING STR 11 FWD	30	84.00

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138	CROWN FITTING STR 11 AFT	30	90.00
139	CROWN FITTING STR 12 FWD	30	96.00
140	CROWN FITTING STR 12 AFT	30	96.00
141	CROWN FITTING STR 13 FWD	30	90.00
142	CROWN FITTING STR 13 AFT	30	90.00
143	CROWN FITTING STR 14 FWD	30	108.00
144	CROWN FITTING STR 14 AFT	30	108.00
145	MANIFOLD HYDRAULIC ASSY	800	264.00
146	BOX CLEAT, RIB 33	60	4.80
147	BOX CLEAT, RIB 33	60	5.40
148	TUNNEL CLEAT, RIB 39	60	12.00
149	STUB BRKT LWR 1 EXT	60	6.00
150	STUB BRKT LWR 2 EXT	60	6.60
151	STUB BRKT LWR 3 EXT	60	6.60
152	STUB BRKT LWR 4 EXT	60	6.60
153	STUB BRKT UPR 1 EXT	60	6.00
154	STUB BRKT UPR 2 EXT	60	6.00

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155	STUB BRKT UPR 3 EXT	60	6.00
156	STUB BRKT UPR 4 EXT	60	6.00
157	Butt Strap Assembly	60	2.40
158	Butt Strap Assembly	60	2.40
159	Bracket Machined	140	223.36
160	BRACKET	26	107.88
161	Strut	250	50.00
162	Strut	1000	270.00
163	Strut	250	62.50

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Manual

File No.P-47011/238/2019-TSW

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13/80 (Manual Case)

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s. Akshar precision Tubes- AA No. 3410042233 Dated 01.06.2016
Reference: - DGFT ID No. 01/80/050/00383/AM17/DES-1/1416 dated 21.08.2019.

With reference to the above, the undersigned is directed to say that the the instant AA may be ratified as under:

1. Net empty weight of export item may be specified as 30510 Kgs.
2. Quantity of import item at Sl.No. 1 may be allowed as 4 Nos. (8380 Kgs.) on net to net basis .
3. Quantity of import item at Sl.No. 2 may be allowed as 1No. (10 Kgs.) on net to net basis .
4. Quantity of import item at Sl.No. 3 may be allowed as 628 Nos.(7872 Meters) on net to net basis. In addition spare tubes may be allowed as per policy of import of spares.

Norms Committee may take a view.

(S.K.Jain)


15.11.2019
C.S.V. JAIN
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/238/2019-TSW dated 15.10.2019